

Central Administrative Tribunal
Principal Bench

O.A. No. 2197 of 1999

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New Delhi, dated this the 25th September, 2001

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Mrs. Padmaja Varma,
W/o Shri Inder Kumar Verma,
R/o D-II, Kaka Nagar,
New Delhi-110003.

.. Applicant

(By Advocate: Shri G.D. Gupta)

Versus

1. Union of India through
the Secretary,
Ministry of Urban Affairs & Employment,
Nirman Bhawan,
New Delhi.
2. The Director General (Works),
C.P.W.D.,
Nirman Bhawan,
New Delhi. .. Respondents

(By Advocate: Shri D.S. Mahendru)

ORDER (Oral)

S.R. ADIGE, VC (A)

Heard both sides.

2. During the course of hearing, as applicant's counsel stated that he was confining himself to the prayer for opening of sealed cover and grant of promotion to applicant as Superintending Engineer w.e.f. the date her immediate junior was so promoted, with the consent of both sides the O.A. is disposed of with a direction to respondents to open the sealed cover in which applicant's name is said to have been kept, pursuant to the DPC held on 10.10.94

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(23)

and thereafter take further action in accordance with rules and instructions within two months from the date of receipt of a copy of this order under intimation to applicant.

3. It is made clear that if upon opening of the sealed cover, the applicant is found fit for promotion, she shall be entitled to such consequential benefits flowing therefrom, as are admissible in accordance with rules, instructions and judicial pronouncements on the subject. No costs.

A Vedavalli

(Dr. A. Vedavalli)
Member (J)

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(S.R. Adige)
Vice Chairman (A)

Karthik